

FIR No.696/2020
U/s 25/54/59 Arms Act
PS Rajouri Garden
State Vs. Bunty @ Naveen

12.08.2020

Present: None for the State.
Sh. Devender Pandey, Ld. Counsel for applicant/accused Bunty @
Naveen S/o Late Sh. Sudesh Kumar.

This is an application u/s 437 CrPC for grant of bail of accused Bunty @ Naveen.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, there is no eye witness to the alleged offence, he belongs to a very respectable family, and he is a poor person, he has joined investigation whenever required and is ready to join the same in future, he is a permanent resident of Delhi, he has not previous criminal involvement, and that he be released on bail.

On the other hand, IO HC Resham Singh in his report, has objected to the release of accused and has annexed previous criminal records of the accused.

Ld. Counsel for accused now admits that other cases are pending trial.
Heard. Perused.

Keeping in view the overall facts & circumstances of the case as well nature of the offence and the fact of previous criminal involvement in three cases, this Court does not deem it fit to grant bail to the accused. Hence, the bail application is dismissed.

Application stands disposed of accordingly.

Copy of this order be given dasti.

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(Aakanksha)

Duty MM/West/Delhi/12.08.2020

Copy Received
12/08/2020

REDMI NOTE
FIR No.732/2015

U/s 326/341/34 IPC

PS Khyala

State Vs. Sohan Devi @ Galli

12.08.2020

Present: Mr. Abhishek Singh, Ld. APP for the State (through VC).
Mohd. Iiyas, Ld. Counsel for applicant/accused Sohan Devi @ Galli
W/o Ram Swaroop R/o C-404, Tanki Wali Jhuggi, Raghubir Nagar,
Delhi.
Complainant Ramphal in person.

This is an application u/s 437 CrPC for grant of bail to accused Sohan Devi @ Galli.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, the matter has been settled between the complainant and accused, accused has already paid a sum of Rs.50,000/- to the complainant in the year 2015, she has no previous criminal antecedents, and that bail be granted to her. Further, complainant has himself submitted that the matter has already been compromised.

On the other hand, IO HC Hari Singh has filed report objecting to grant of bail. Further, Ld. APP for the State has objected to grant of bail on the ground that the offence is non-compoundable.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case since the offence which accused is alleged to have committed is punishable with life imprisonment, this Court does not intend to grant bail to the accused. Accordingly, bail application is dismissed.

Accordingly, bail application is disposed of.

Copy of this order be given dasti.

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(Aakanksha)

Duty MM/West/Delhi/12.08.2020

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mohd Iiyas
@ 13946/2016
12-8-20

FIR No. 752/2015
U/s 326/341/34 IPC
PS Khyala
State Vs. Ram Swaroop

12.08.2020

Present: Mr. Abhishek Singh, Ld. APP for the State (through VC).
Mohd. Iliyas, Ld. Counsel for applicant/accused Ram Swaroop S/o
Bhima R/o C-404, Tanki Wali Jhuggi, Raghbir Nagar, Delhi.
Complainant Ramphal in person.

**This is an application u/s 437 CrPC for grant of bail to accused
Ram Swaroop.**

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, the matter has been settled between the complainant and accused, accused has already paid a sum of Rs.50,000/- to the complainant in the year 2015, he has no previous criminal antecedents, and that bail be granted to him. Further, complainant has himself submitted that the matter has already been compromised.

On the other hand, IO HC Hari Singh has filed report objecting to grant of bail. Further, Ld. APP for the State has objected to grant of bail on the ground that the offence is non-compoundable.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case since the offence which accused is alleged to have committed is punishable with life imprisonment, this Court does not intend to grant bail to the accused. Accordingly, bail application is dismissed.

Accordingly, bail application is disposed of.

Copy of this order be given dasti.

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(Aakanksha)

Duty MM/West/Delhi/12.08.2020

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by counsel
met Dlyee for
013946/2016
12-08-20*

FIR No.042287/2018

U/s 379 IPC

PS Hari Nagar

State Vs. Unknown

12.08.2020

Present: None.

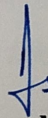
Application is taken up upon plea of typographical error taken by Mr. Gourav Singhal, Ld. Counsel for applicant via email dated 11.08.2020.

It has been stated by Ld. Counsel for applicant that he has filed the present application on behalf of Insurance Company i.e. Bajaj Alliance GIC Ltd. and the correct name of applicant is Deepak Kumar and not Ajay Kumar and has prayed for correction of this typographical error.

The application for release of vehicle on superdari was decided by undersigned on 11.08.2020, the perusal of which transpires that due to typographical error, the name of the applicant/registered owner was mentioned as Ashok Kumar, however, the application was filed on behalf of applicant Deepak Kumar, authorised representative of Bajaj Alliance GIC Ltd. on the ground that the registered owner of the vehicle has surrendered his rights in the said vehicle in favour of the Insurance Company.

Accordingly, by virtue of Section 362 Cr.P.C., the typographical error in order dated 11.08.2020 is correct to the effect that the application has been filed on behalf of applicant/registered owner Deepak Kumar, authorised representative of Bajaj Alliance GIC Ltd.

Let a copy of this order be sent to Ld. Counsel for applicant on mobile number/email id (8586823010/adv.gouravsinghal@gmail.com), as provided in the application.



(Aakanksha)

Duty MM/West/Delhi/12.08.2020

FIR NO. 500/20
U/s 354-B/323/341/506/509/34 IPC
PS Paschim Vihar East
State Vs. Deepak Kumar

12.08.2020

Present: None for the State.
Sh. K. K. Bharti, Ld. Counsel for applicant/accused Deepak
Kumar S/o Sh. Chhedi Lal R/o Jhuggi No.2, Bengal Camp,
Meera Bagh, B-Block, Paschim Vihar.

**This is an application u/s 437 CrPC for grant of bail of
accused Deepak Kumar.**

Ld. Counsel for the applicant/accused has submitted that
accused has been falsely implicated in the present case as he was trying to
stop the quarrel already taken place between the complainant and her
nephew Suraj, he is aged about 23 years, and he is the only earning member
in his family, he has not previous criminal involvement and that he be
released on bail.

On the other hand, IO ASI Dilbagh Singh in his report, has
objected to the release of accused on the ground that statement of the
complainant u/s 164 CrPC is yet to be recorded and there is a possibility
that accused might threaten the complainant.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case as
well as the age of the accused and also that he has no previous criminal

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record, the bail application is allowed. **Accused Deepak Kumar is admitted to bail** on furnishing personal bond **in the sum of Rs.10,000/- with one surety in the like amount** subject to conditions that :

1. He shall not threaten or influence the witnesses and shall not contact the complainant.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.

Accordingly, bail application is disposed of.

Bail bond/surety bond furnished and accepted.

Copy of this order be given dasti.

Aakanksha
12/08/20

(Aakanksha)

Duty MM/West/Delhi/12.08.2020